

**GOVERNMENT OF INDIA  
LABOUR AND EMPLOYMENT  
LOK SABHA**

UNSTARRED QUESTION NO:1992  
ANSWERED ON:20.07.2009  
VACANT POSTS IN LABOUR COURTS  
Roy Shri Nripendra Nath

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) whether some posts of presiding officers are lying vacant in Labour Courts and Tribunals in the country;
- (b) if so, the details thereof alongwith the Scheduled Castes/Scheduled Tribes quota out of these vacant posts, State-wise and category-wise; and
- (c) the time by which these posts are likely to be filled up?

**Answer**

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT)

(a): Some posts of Presiding Officers are lying vacant in Central Government Industrial Tribunal-cum-Labour Courts (CGIT-cum-LC) set up by the Central Government as per the provisions of the Industrial Disputes Act, 1947 for adjudication of Industrial Disputes arising in the Central Sphere. The details of the State Labour Courts are not maintained in the Ministry of Labour & Employment.

(b): Out of the 22 Central Government Industrial Tribunal-cum-Labour Courts set up by Central Government in different parts of the country, the posts of Presiding Officers are lying vacant in the following nine CGIT-cum-Labour Courts:

- (i) CGIT-cum-LC, Ahmedabad
- (ii) CGIT-cum-LC, Jaipur
- (iii) CGIT-cum-LC-I, Mumbai
- (iv) CGIT-cum-LC, Bangalore
- (v) CGIT-cum-LC-II, Dhanbad
- (vi) CGIT-cum-LC-II, Chandigarh
- (vii) CGIT-cum-LC, Kolkata
- (viii) CGIT-cum-LC, Bhubaneswar
- (ix) CGIT-cum-LC, Kanpur

The Presiding Officers are appointed as per Sections 7, 7A, 7B and 7C of the Industrial Disputes Act, 1947. A serving judicial officer is appointed on deputation basis while retired judicial officer on re-employment basis. There is no provision of reservation for Scheduled Castes/Scheduled Tribes for appointment to the post of Presiding Officer in the Act.

(c): The process of filling up of the vacancies of the Presiding Officers has already been initiated by the Government which is at various stages of process. However, there is a stipulated procedure to be followed for appointment of Presiding Officer and, therefore, a specific time frame cannot be indicated.